



# ALL INDIA MUSLIM PERSONAL LAW BOARD

آل انڈیا مسلم پرسنل بورڈ

Ref. No. 2887/2023

Date. 23.06.2023

To

Member Secretary  
The Law Commission of India  
4<sup>th</sup> Floor, B Wing, Lok Nayak Bhawan,  
Khan Market, New Delhi-110003

RE: Public Notice dated 14.06.2023 qua Uniform Civil Code soliciting views  
and ideas from public at large.

Dear Sir,

We have got to know about the above referred notice issued by the Commission. We are sure that, we being the largest confederation of Muslim religious organizations in India shall submit a proper response to the said notice as we have also done in the past.

However, considering the vast nature of the issue involved, the time duration given for the filing of response is too short. Secondly, the content set-out in the above referred notice is vague, too general and unclear. Thirdly, the terms for the suggestions to be invited are missing. Fourthly, we are not clear that how this issue has become so important at this stage keeping in view that this commission's predecessor had examined the very same issue and reached a conclusion that UCC is neither necessary nor desirable.

We are in the process of drafting and finalizing our response to your notice (though the ambit of the notice is open-ended and vague), but considering the mammoth task we will request you to extend this time by atleast by 6 months so that appropriate response can be prepared by religious organizations individuals and public spirited persons.

You are requested accordingly.

Thanking You

With utmost regards

Mohammed Fazlur Rahim Mujaddedi  
General Secretary

